

:: 1 :: M.A. No. 62/1124/2021
In
T.A. No. 62/4625/2020

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**M.A. No. 62/1124/2021
in
T.A. No. 62/4625/2020**

This the 12th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Harmeet Singh & Ors

.....Applicant
(Advocate:- Mr. B.A. Zargar)

Versus

1. State of Jammu and Kashmir & Ors

.....Respondents.
(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

M.A. No. 62/1124/2021 has been moved by the applicant seeking withdrawal of
T.A. No. 62/4625/2020.

2. The M.A. is allowed and accordingly, T.A. No. 62/4625/2020 is dismissed as
withdrawn with liberty to the applicant to file afresh, if fresh cause of action arises.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**